

**THE CONSTITUTION OF BENCHES w.e.f. 16.03.2026**

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter-II of The Rules of The High Court at Patna,1916.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain (Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Chief Justice  Hon'ble Mr. Justice Harish Kumar	Group-6  Group-7  Group-10 Group- 30  Group-55	i)PIL matters ii)Relating to Validity of Acts, Rules & Regulations etc. of Central Government iii)Relating to validity of all Acts, Rules & Regulations etc of State Government iv) Judicial Service v) LPA arising from service (From Year 2025 onwards) vi) LPA arising from Education (From Year 2025 onwards) vii) LPA arising from other than service (From Year 2025 onwards) viii) Death reference ix) Specially Assigned Matters
2.	DB-II (Civil Application Motion Bench)	Hon'ble Mr. Justice Sudhir Singh  Hon'ble Mr. Justice Shailendra Singh	Group -4 Group -16  Group-30  Group-33  Group-53	i)Civil Review (DB) other than Tied up ii) Trade & Commerce –(Works Contract– Tender and Blacklisting) iii) LPA arising from service (Up to Year 2024) iv) LPA arising from Education (Up to Year 2024) v) LPA arising from other than service (Up to Year 2024) vi) MJC (DB) All Matters Except Tied Up vii)Cr.WJC (DB)-BCC Act & Habeas Corpus viii) Specially Assigned matters
3.	DB-III (Criminal Application Motion Bench)	Hon'ble Mr. Justice Rajeev Ranjan Prasad  Hon'ble Justice Smt. Soni Shrivastava	Group-34 Group- 36 Group-41  Group-56 Group-58	i)Commercial Appellate Division Matters ii) Supreme Court Appeals iii) Cr. Appeal (DB) and All I.As. iv)Cr. Appeal (DB) Hearing Matter from year 2023 onwards v) Govt. Appeal (DB) from year 2016 onwards vi) Original Cr. Misc.(DB) vii) Specially Assigned matters
4.	DB-IV	Hon'ble Mr. Justice Mohit Kumar Shah  Hon'ble Mr. Justice Arun Kumar Jha	Group-8  Group-9  Group-23 Group 41  Group-1	i) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes ii) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing iii) Company Appeal (DB) iv) Cr. Appeal (DB) and All I.As. v)Cr. Appeal (DB) Hearing Matter from year 2020 to 2022 vi) CAT Matters - Writ & Appeals vii) Specially Assigned matters

5.	DB-V	Hon'ble Mr. Justice Bibek Chaudhuri  Hon'ble Mr. Justice C.S. Jha	Group-31 Group- 32 Group-41  Group-56  Group-58	i)Matrimonial Reference ii) Misc. Appeal(DB) iii) Cr. Appeal (DB) and All I.As. iv) Cr. Appeal (DB) Hearing Matter from year 2016 to 2019 v) Govt. Appeal (DB) – from year 2008 to 2015 vi) Original Cr. Misc.(DB) - Hearing vii) Specially Assigned matters.
6	DB-VI	Hon'ble Mr. Justice Nani Tagia  Hon'ble Mr. Justice Alok Kumar Pandey	Group-31 Group- 32 Group-41  Group-56  Group-58	i)Matrimonial Reference ii) Misc. Appeal(DB) iii) Cr. Appeal (DB) and All I.As. iv) Cr. Appeal (DB) Hearing Matter from year 2012 to 2015 v) Govt. Appeal (DB) – From Year 2003 to 2007 vi) Original Cr. Misc.(DB) - Hearing vii) Specially Assigned matters.
7	DB-VII	Hon'ble Mr. Justice Sanjay Kumar Singh  Hon'ble Mr. Justice Sourendra Pandey	Group-31 Group- 32 Group-41  Group-56 Group-58	i)Matrimonial Reference ii) Misc. Appeal(DB) iii) Cr. Appeal (DB) and All I.As. iv) Cr. Appeal (DB) Hearing Matter up to Year 2011 v) Govt. Appeal (DB) – Up to 2002 vi) Original Cr. Misc.(DB) - Hearing vii) Specially Assigned matters.
8	Special Bench (Friday)	Hon'ble the Chief Justice	Group- 35	i) Request case ii) Specially assigned matters
<b>Civil Benches</b>				
9	SB-I CIVIL (2 <sup>nd</sup> Half)	Hon'ble Mr. Justice Nani Tagia	Group -13	i) Service Matter other than education service from year 2020 to 2021 (Admission, Hearing) ii)Specially Assigned Matter iii)Tied up matters
10	SB-II CIVIL	Hon'ble Mr. Justice Partha Sarthy	Group-13  Group 18 Group-37	i)Service Matter other than education service from year 2022 to 2024 (Admission, Hearing) ii)Panchayat, Local Self Governance etc. (Admission, Hearing) iii) Second Appeal From year 2006 to 2015 (Hearing Matter) iv) Specially assigned matter v)Tied up matters
11	SB-III CIVIL	Hon'ble Mr. Justice A. Abhishek Reddy	Group -16  Group-19 Group -20  Group- 36	i)Trade & Commerce other than Work Contract – Tender & Blacklisting matter (except custom matters) (Admission, Hearing) ii)Election matters (Admission, Hearing) iii) Industrial Disputes(From Year 2021 onwards) (Admission, Hearing) iv) Supreme Court Appeal v)Specially Assigned Matter vi)Tied up matters

12	SB-IV CIVIL	Hon'ble Mr. Justice Rajiv Roy	Group-17 Group-21 Group-37 Group -33	i) Land related Matters From Year 2023 onwards (Admission, Hearing) ii) Environment Related (Admission, Hearing) iii) Second Appeal (Admission, Hearing) iv) M.J.C Non –Tied Up Matter up to year 2018 (Admission, Hearing) v) Specially assigned matter vi) Tied up matters
13	SB-V CIVIL	Hon'ble Mr. Justice Khatim Reza	Group-4 Group-17 Group 22 Group-32	i) Civil Review non Tied-up matters (Admission, Hearing) ii) Land Related up to Year 2019 (Admission, Hearing) iii) Other Misc. up to year 2023 (Admission, Hearing) iv) Miscellaneous Appeal (SJ) (Admission, Hearing) v) Specially assigned matter vi) Tied up matters
14	SB-VI CIVIL	Hon'ble Mr. Justice Dr. Anshuman	Group- 13 Group-20 Group-37 Group-42	i) Service Matter other than education service From year 2025 onwards (Admission, Hearing) ii) Industrial Disputes – up to year 2020 (Admission, Hearing) iii) Second Appeal up to year 1990 Hearing matter iv) Or. Cr. Misc. (SJ) v) Specially assigned matter vi) Tied up matters
15	SB-VII CIVIL	Hon'ble Mr. Justice R. P. Mishra	Group-29	i) First Appeal from year 2016 onwards (Admission, Hearing) ii) Specially assigned matter iii) Tied up matters
16	SB- VIII CIVIL	Hon'ble Mr. Justice R.C. Malviya	Group-5 Group-29 Group-37	i) Civil Revision (Admission, Hearing) ii) First Appeal from up to 1994 (Admission, Hearing) iii) Second Appeal (1991 to 2000) Hearing iv) Specially assigned matter v) Tied up matters
17	SB- IX CIVIL	Hon'ble Mr. Justice S.B.P. Singh	Group- 1 Group- 2 Group- 3 Group-31 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. (Admission, Hearing) iii) Civil Reference iv) Matrimonial Reference v) Test Case vi) Test Suit vii) Title Suit viii) Specially assigned matter ix) Tied up matters
18	SB- X CIVIL	Hon'ble Mr. Justice Alok Kumar Sinha	Group -12 Group -14 Group- 22 Group 24, 25, 26, 27	i) Education matters (Admission, Hearing) ii) Education Service – From year 2025 onwards (Admission, Hearing) iii) Other Miscellaneous of year 2024 (Admission, Hearing) iv) Or. C. Misc. ( Company Matters) (Admission, Hearing) v) Specially Assigned Matter vi) Tied up matters

19	SB- XI CIVIL (2 <sup>nd</sup> Half)	Hon'ble Mr. Justice Sourendra Pandey	Group-17 Group-29 Group- 37	i)Land related Matters From Year 2020 to 2022 (Admission, Hearing) ii)First Appeal from year 1995 to 2015 (Admission, Hearing) iii)Second Appeal (2001 to 2005) Hearing iv) Specially assigned matter v)Tied up matters
20	SB-XII CIVIL	Hon'ble Mr. Justice Ajit Kumar	Group -14 Group -15 Group -22	i) Education Service – up to year 2020 (Admission, Hearing) ii) Retirement benefits (Admission, Hearing) iii)Other Miscellaneous from Year 2025 onwards (Admission, Hearing) iv)Specially assigned matter v)Tied up matters
21	SB-XIII CIVIL	Hon'ble Mr. Justice Ritesh Kumar	Group-13 Group-14 Group-33	i)Service Matter other than education service up to 2019 (Admission, Hearing) ii)Education Service – from year 2021 to 2024 (Admission, Hearing) iii) M.J.C Non –Tied Up Matter from year 2019 onwards (Admission, Hearing) iv)Specially assigned matter v)Tied up matters
<b>Criminal Benches</b>				
22	SB-I Criminal (2 <sup>nd</sup> Half)	Hon'ble Mr. Justice Sanjay Kumar Singh	Group-52 Group-54	i) Criminal Revision from year 2025 onwards (Admission, Hearing) ii)Criminal Writ from Year 2026 onwards (Admission, Hearing) iii)Specially assigned Matter iv) Tied up matters
23	SB- II Criminal	Hon'ble Mr. Justice Anil Kumar Sinha	Group-42, 43 & 44 Group-52 Group-54	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2021 onwards (Admission, Hearing) ii)Criminal Revision up to year 2018 (Admission, Hearing) iii)Criminal Writ up to Year 2018 (Admission, Hearing) iv)Specially assigned matter v)Tied up matters
24	SB-III Criminal	Hon'ble Mr. Justice Prabhat Kumar Singh	Group-42, 43 & 44 Group-43 Group-46	i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2015 to 2020 onwards (Admission, Hearing) ii)Criminal Appeal (SJ) arising out of SC/ST Act ( A.Bail) iii) Anticipatory Bail (Fresh, CD & Old Matters) iv)Specially assigned matter v)Tied up matters
25	SB-IV Criminal	Hon'ble Mr. Justice Sandeep Kumar	Group-46 Group-43 Group-46	i)Regular Bail (Fresh, CD & Old Matters) ii)Criminal Appeal (SJ) arising out of SC/ST Act ( R.Bail) iii)Cancellation of Bail iv)Specially assigned matter v)Tied up matters

26	SB-V Criminal	Hon'ble Mr. Justice Purnendu Singh	Group-42, 43 & 44  Group- 47 Group-48 Group-57	i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) from Year 2010 to 2014 (Admission, Hearing) ii)Modification(SJ) iii) Restoration(SJ) iv)Govt. Appeal (SJ) (Admission, Hearing) v)Specially assigned matter vi)Tied up matters
27	SB-VI Criminal	Hon'ble Mr. Justice Satyavrat Verma	Group-46  Group-43	i)Anticipatory Bail (Fresh, CD & Old Matters) ii)Criminal Appeal (SJ) arising out of SC/ST Act ( A.Bail) iii)Specially assigned matter iv)Tied up matters
28	SB-VII Criminal	Hon'ble Mr. Justice Rajesh Kumar Verma	Group-46  Group-43	i)Regular Bail (Fresh, CD & Old Matters) ii)Criminal Appeal (SJ) arising out of SC/ST Act ( R.Bail) iii)Specially assigned matter iv)Tied up matters
29	SB –VIII Criminal	Hon'ble Justice Smt. G. Anupama Chakravarthy	Group-42, 43 & 44    Group-59	i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) up to year 2005 (Admission, Hearing) All Criminal Appeals arising from vigilance and CBI Matters ii)Special Leave to Appeal iii)Specially assigned matter iv)Tied up matters
30	SB-IX Criminal	Hon'ble Mr. Justice Jitendra Kumar	Group-42, 43 & 44   Group-52  Group-54	i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From year 2006 to 2009 & Criminal Appeal under J.J.Act,2015 (Admission, Hearing) ii) Criminal Revision from Year 2019 to 2022 (Admission, Hearing) iii)Criminal Writ from Year 2019 to 2024 (Admission, Hearing) iv)Specially assigned Matter v) Tied up matters
31	SB-X Criminal (2 <sup>nd</sup> Half)	Hon'ble Mr. Justice Alok Kumar Pandey	Group-52  Group-49 Group-54  Group-59	i) Criminal Revision from year 2023 to 2024 (Admission, Hearing) ii)Cr. Misc. Transfer iii)Criminal Writ of year 2025 (Admission, Hearing) iv)Special Leave to Appeal v)Specially assigned Matter vi) Tied up matters
32	SB-XI Criminal	Hon'ble Mr. Justice Sunil Dutta Mishra	Group-45	i)Criminal Quashing up to Year 2018 (Admission, Hearing) ii)Specially assigned matter iii)Tied up matters
33	SB-XII Criminal	Hon'ble Mr. Justice Ashok Kumar Pandey	Group- 46  Group-43	i)Regular Bail (Fresh, CD & Old Matters) ii)Criminal Appeal (SJ) arising out of SC/ST Act ( R.Bail) iii) Specially assigned matter iv)Tied up matters

34	SB-XIII Criminal	Hon'ble Mr. Justice Praveen Kumar	Group-45 Group-46	i)Criminal Quashing From Year 2024 onwards (Admission, Hearing) ii)Criminal Misc. under Article 227 Constitution of India iii)Specially assigned matter iv)Tied up matters
35	SB-XIV Criminal	Hon'ble Mr. Justice Ansul	Group-45	i) Criminal Quashing From Year 2019 to 2023 (Admission, Hearing) ii)Specially assigned matter iii)Tied up matters

### **Mentioning of Division Bench Matters before Motion Bench**

1. All motions and mentioning of Division Bench (Civil & Criminal) side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before the respective Motion Division Benches.

### **Mentioning of Single Bench Matters before Motion Bench**

2. All motions and mentioning of Single Judge. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.
3. All matters would be listed as per roster. Tied-up and part-heard matters will be listed on Friday in 2nd half before the respective Benches, subject to any further instruction of Hon'ble Judges concerned.
4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.  
Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied-up of the Bench Concerned / Roster of the subject matter.